

CENTRAL ADMINISTRATIVE TRIBUNAL

LOCATION: BENCH

LOCATION:

Review Application No. 1715 of 1992.

In

O.A. No. 232 of 1991.

Capt. B.D. Khulbey

Applicant.

v. sus

Union of India & others

Respondents.

Hon. Mr. J.L. Prasad, Member Official.

This review application has been filed by the
reviewer against the impugned judgment and
order dated 15.10.92 passed in the O.A. No.
232 of 1991.

2. It is significant to point out that from
the perusal of the impugned judgment and order dated
15.10.92 it is evident that after hearing the
learned counsel for the parties and after considering
all the material and facts and circumstances of the
case and keeping in view the law at various points, the
impugned judgment and order was passed in merit.

3. It is also important to point out that a
perusal of the contents of the review application shows
that all the view points and grounds as set out in the
main application, have been reiterated by the applicant
in this review application, though in different words,
and after carefully perusing the impugned judgment and
order and view points as set out in the review application

I find that there is no mistake or material irregularity and invalidity ~~and~~ illegality apparent on the face of record.

4. This is needless to emphasise that the scope of review is quite limited and does not in any way extend to re-opening of the case.

5. Having considered all the view points, I find that the review application is devoid of merit and force and accordingly the same is rejected.

Member Judicial. 23/11/92

Shakeel/-

Lucknow: D. and 23.11.92